Supplementary Cause List-1 Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 21/2020, EMG-CM No. 40/2020 & EMG-CM No.41/2020.

Rayasit Amin

....Petitioner (s)

Through: - Mr. R. P. Sharma, Advocate (on Video Call from residence in Jammu)

V/s

Union of India and others

....Respondent(s)

Through: - Mr. Vishal Sharma, ASGI (on Video Call from residence in Jammu)

EMG-CM No. 41/2020

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE \underline{ORDER}

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 21/2020 & EMG-CM No. 40/2020

At the request of learned counsel for the petitioner, adjourned.

List again on 18.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 15.05.2020 (Muneesh)